

in cases where the contractors have themselves abandoned the work or have raised some dispute or when the matter is subjudice.

(d) Implementation on modernisation is closely monitored and suitable action is taken wherever necessary.

Opening of branches of State Bank of India in Phulabani District (Orissa)

5295. SHRI RADHAKANTA DIGAL : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of State Bank of India opened in Phulabani district in Orissa;

(b) whether Government propose to increase the number of branches of State Bank of India in 1986-87 ?

(c) if so, the number of branches of State Bank of India proposed to be opened in Phulabani district during 1986-87; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) Reserve Bank of India (RBI) has reported that State Bank of India is having 29 branches in District Phulabani, Orissa as at the end of February, 1986. Under the branch licensing policy for 1985-90, the 8 unbanked centres were identified in District Phulabani and these were approved by the Government of Orissa for opening bank offices. RBI has since allotted all the eight centres to Kalahandi Anchalik Gramya Bank. As such, there is at present no proposal before the RBI for issuing licences to State Bank of India for opening branches in Phulabani District.

Discontinuance of wholesale dealer for distribution of essential commodities through PDS

5296. SHRI ZAINAL ABEDIN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the Union

Government have issued instructions to the State Government to the effect that wholesale dealer would not be appointed for distribution of essential commodities of daily requirements including foodgrains through public distribution system;

(b) if so, the reasons therefor;

(c) whether this measure will disturb the Public Distribution System putting people in difficulties to get their rationed articles;

(d) whether this instruction is applicable to all the States and Union Territories;

(e) whether any State Government has drawn attention of Union Government to the difficulties to be faced by it as a result of this measure; and

(f) the reaction of Union Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A.K. PANJA) : (a) No, Sir.

(b) to (f) Do not arise.

Export of handloom and textile products

5297. SHRIMATI JAYANTI PATNAIK : Will the Minister of TEXTILES be pleased to state :

(a) the total value of handlooms and textile products exported in 1983-84 and 1984-85;

(b) the total value of handlooms and textile goods export in 1985-86;

(c) whether Government have taken steps to increase the export of handlooms and textile goods; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b)

A statement indicating total value of cotton textiles (Millmade/Powerloom and Handloom) exported during 1983-84, 1984-85 and 1985-86 (April January) is given below.

(c) and (d) The following steps have taken to boost export of textiles including handloom :

- (i) Soft loan scheme is available for modernisation of the textile industry.
- (ii) Sophisticated textile machines not manufactured indigenously are allowed to be imported on OGL.
- (iii) Width wide shuttleless looms and rotor spinning machines are allowed to be imported at concessional import duty linked with export obligation.
- (iv) CCS rates have been substantially increased with effect from 1st January, 1984. These rates were continue during 1985. These rates have been extended upto 31st December, 1986 subject to review.
- (v) Import entitlements under REP licences have been liberalised vide Appendix 17 of the Import-Export Policy for 1985-86. Some items of raw materials/fabrics are permitted to be imported under the Advance Licensing Scheme and Duty Free REP Scheme vide Appendices 19 and 21 of Import-Export Policy for 1985-88.
- (vi) Under the 100% Export Oriented Units and Free Trade Zones Schemes, facilities for liberal import of capital goods and raw materials along with many other concessions are given with necessary export obligation.
- (vii) Foreign Collaboration is allowed to modernise indigenous textile machinery to enable exporters to have access to modern machinery.
- (viii) Government has announced introduction of new Import-Export

Pass Book Scheme of manufacturer-exporters under the new Import-Export Policy.

- (ix) Government has been giving additional assistance for new products and new markets. 10% higher REP is given for new products and new markets.
- (x) Government has been giving liberal assistance for sponsoring and funding promotional activities such as market studies, Buyer-Seller-Meets, Participation in international fairs and exhibitions etc.
- (xi) Export-Oriented Production programmes are also operated by the Government.
- (xii) The pre-shipment credit period of 90 days has been increased to 180 days.

Statement

(Rs. in crores)
(provisional)

Year	cotton textiles		Total
	Mill made/ powerloom	Handloom	
1983-84	319.44	125.89	445.33
1984-85	471.57	168.36	639.93
1985-86 (April 85-January '86)	395.91	136.46	532.37

Source : Cotton Textiles Export Promotion Council, Bombay.

Purchasing power of rupee

5298. SHRI GURUDAS KAMAT : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that purchasing power of Indian rupee has declined sharply;

(b) if so, the details thereof; and

(c) the steps taken by Government to check inflationary trend in the country ?